

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.223/2017

In the matter of :

Unique Control and Instrumentation (P) Ltd.

....PETITIONER

SECTION :

Under Section 252

Order delivered on 29.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Anuj Kumar, Advocate
Mr. Anuj Verma, Advocate

For the Respondent/Corporate Debtor : -
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the appeal along with annexures have been served on the respondent/ROC on 17.11.2017 and the proof of the same has been annexed at page 297 in the typed set of documents filed along with the appeal. However, none appears for the ROC. In ^{any} ~~one~~ case, 4 weeks time is granted to ROC to file its reply to the appeal and an advance copy of the same shall be made available to the Ld. Counsel for the appellant/petitioner. Petitioner/appellant to file rejoinder, if any, within a period of two weeks thereafter.

The Petitioner is also directed to take notice on the jurisdictional office of the Income tax Department where the last assessment was done prior to the name of the Company being struck off and also to serve a copy of the

contd.-

appeal along with annexures to the Ld. Counsel , Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters. Income tax Department to respond on or before the next date of hearing which is fixed on 22.1.2018.

List on 22.1.2018.

Sd-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
29.11.2017